

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-648(PB)/2018**

**IN THE MATTER OF:**

Divya Bhatt & Ors.

..... Petitioner

v.

Orris Infrastructure Pvt. Ltd.

..... Respondent

**SECTION : UNDER SECTION 7 OF THE IBC, 2016**

**Order delivered on 31.08.2018**

**Coram:**

**Smt. INA MALHOTRA**

**Hon'ble Member (Judicial)**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner:

Mr. Varun Kathuria, Adv.

For the Respondent(s):

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**ORDER**

Learned counsel for the petitioner submits that compromise has been effected between the parties and the claim has been settled and in view thereof he has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(INA MALHOTRA)**  
**MEMBER (JUDICIAL)**

31.08.2018  
Aarti